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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

OA No 2913/2003

New Delhi this the 14th day of May, 2004

**Hon'ble Shri S.K.Naik, Member (A)**

Pirti,  
S/O Shri Tulsi,  
H.No. D-1/381, Sultan Puri,  
Delhi-110041

Applicant

(By Advocates Shri Pradeep Dahiya )

VERSUS

1. Union of India through the  
Secretary, Ministry of Railways,  
Rail Bhawan, New Delhi.
2. The General Manager,  
Northern Railway Head Quarters  
Baroda House, New Delhi.
3. The Chief Personnel Officer,  
Northern Railway (Hqrs.),  
Baroda House, New Delhi.

(By Advocate Shri Rajinder Khatter )

. Respondents

O R D E R (ORAL)

Heard the learned counsel for the parties.

Learned counsel for the applicant has stated that the pension book duly completed by the applicant has been submitted before the respondents few days ago i.e. on 12.5.2004. He, therefore, prays that a suitable directions may be issued to the reespondents to expedite processing of retiral benefits . Learned counsel for the respondents states that even though the applicant filed this OA.28.11.2003. he has taken more than ~~five~~ <sup>4</sup> two months to complete the pension book. Now that the applicant has discharged his part of the responsibility, respondents are directed to process the case and complete the necessary formalities with regard to finalisation of retiral benefits within a period of four

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months from today and make necessary payment to the applicant. However, liberty is granted to the applicant to agitate the grievance if any survives through a fresh OA.

S.K.Naik  
( S.K.Naik )  
Member (A)

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